

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESOCOT ROAD, BOMBAY-1  
CAMP: NAGPUR

OA NO. 828/92

B L Ambade  
Ex. T.T.E. Nagpur Indora  
Math Mohalla, Nagpur

..Applicant

V/s.

Union of India through  
General Manager, Central Railway  
Bombay V.T. & 3 ors.

..Respondents

Coram: Hon. Shri Justice M S Deshpande, V.C.  
Hon. Shri M.Y. Priolkar, Member (A)

APPEARANCE:

Mr. K.D. Gadpayle  
Counsel  
for applicant

Ms. Indira Bodade  
counsel  
for respondents

ORAL JUDGMENT:  
(Per: M.S. Deshpande, Vice Chairman)

DATED: 21.7.93

Heard the counsel.

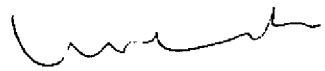
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The learned respondent's counsel states that a recommendation has already been made by F.A.O. that the amount of Rs.3,500/- (Rupees three thousand five only) be refunded to the applicant and that the amount should be paid to the applicant as soon as the sanction is received and the sanction is a mere formality.

In the circumstances, we direct the respondents to pay Rs.3,500 (Rupees three thousand five hundred only) @ 10% per annum interest from 1.12.1992 until the date of payment.

No order as to costs.

  
(M.Y. Priolkar)  
Member(A)

  
(M.S. Deshpande)  
Vice Chairman